

S. Tax Appeal No. 434 of 2011

Arising out of Order-in-Appeal No.87/BOL/2011 Dated 05.07.2011 passed by Commissioner (Appeal-IV), Central Excise, Kolkata.

M/s. Sunny Enterprises

(Prop: Shri Samar Seth
MR-3, Indraprastha, Amrai,
Durgapur-713203, West Bengal

Appellant (s)

VERSUS

Commr. of Central Excise, Bolpur

Sian, Bolpur, Birbhum,
West Bengal-731204

Respondent (s)

APPEARANCE :

Shri K. Kurmy, Advocate for the Appellant

Shri A. K. Singh, A. R. for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 75298/2021

Date of Hearing : 15 June 2021

Date of Decision : 15 June 2021

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)

Member (Judicial)

Pooja